

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member**

**DATE OF HEARING: 20.11.2012**

**Petition No. 227/MP/2012**

**Sub:** Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.

Petitioner: Ravikiran Power Projects Pvt. Ltd., Hyderabad

Respondents: 

1. State Load Despatch Centre, Karnataka, Bangalore
2. Karnataka Power Transmission Corporation Ltd, Bangalore
3. Gulbarga Electricity Supply Co. Ltd., Gulbarga
4. Karnataka Renewable Energy Development Ltd, Bangalore

**Petition No. 228/MP/2012**

**Sub:** Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.

Petitioner: Rithwik Energy Generation Private Limited, Bangalore

Respondents: 

1. State Load Despatch Centre, Karnataka, Bangalore
2. Karnataka Power Transmission Corporation Ltd, Bangalore
3. Bangalore Electricity Supply Co. Ltd., Bangalore

Parties Present: Shri Patil, Senior Advocate for the petitioners  
Shri B.Subrahmanya Prasad, Advocate for the petitioners  
Miss Swagatika Sahoo, Advocate, KPTCL

**Record of Proceeding**

Learned counsel for the KPTCL requested for one week time to file its replies in the petitions, which was allowed.

2. The respondents are directed to file their replies on or before 27.11.2012, with an advance copy to the petitioners, who may file their rejoinders, if any, by 3.12.2012.

3. The petitions shall be listed for hearing on 6.12.2012.

**By order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief (Law)**